PROVISION FOR ACCIDENT REMOVAL COMMITTEE

2213 # SHRI BHUBANESWAR KALITA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Ministry has made provision for formation of Accident Removal Committee in every districts;

(b) if so, whether the Committees are constituted and functioning in every districts; and

(c) the details of the function of the Committees?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) There is no Committee in the name of ‘Accident Removal Committee’. However, vide this Ministry’s Notification dated 19.12.2019, the “Member of Parliaments’ Road Safety Committee” has been constituted in each district of the country to promote awareness amongst road users under the Chairmanship of Hon’ble Member of Parliament (Lok Sabha) from the district. Copy of the notification may be seen at Annexure-I.

For monitoring of the constitution and functioning of the “Member of Parliament’s District Road Safety Committee”, a portal has been developed in this Ministry’s website where functioning, composition and list of meetings held by the Committee are uploaded.

The details of the functioning of the District Road Safety Committee are as under:

i. Monitoring of road safety activities in the district

ii. Monitoring of road accidents data

iii. Identification and study of causes of road accidents

iv. To provide suggestions to the National/States Road Safety Council

v. Reviewing and monitoring of the work relating to identification & rectification of black spots as per protocol and all road engineering measures

vi. Ensuring implementation of road safety standards

vii. Create and implement road safety action plan for the district with specific targets for accident/fatality reduction

viii. To discuss and strengthen the implementation of 4 E’s Programme i.e Education, Enforcement, Emergency care and Engineering

ix. Reviewing of the speed limits and traffic calming measures

x. Formulation of strategies to motivate Good Samaritans in the district

xi. Establishment of traffic park-cum-training centre at town/city and Gram Panchayat in a district

xii. Promoting road safety campaign in the District

xiii. To discuss any other issue related to road safety
ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (C) OF RAJYA SABHA UNSTARRED QUESTION NO. 2213 TO BE ANSWERED ON 15TH MARCH, 2021 ASKED BY SHRI BHUBANESWAR KALITA REGARDING “PROVISION FOR ACCIDENT REMOVAL COMMITTEE”.

Bharat ka Rachna
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EXTRAORDINARY
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Avishkar

Vide Circular, 15 December, 2019

म. खाते-25043/03/2017-सचिव — पूर्व अवधिनुदिनों का अविवाचन करने हेतु एनडीएए असंगठित के प्रमुख बांधकाम की बढ़ाता देने के लिए देश के प्रत्येक जिले में जिले में मानसिक संगठन (मायावती) की अवधिता में संगठन संगठन में संगठन संगठन का प्रमुख अवधिता का प्रदर्शन किया गया है। इस विषय में एक जोड़े अवधिता कहा है, जो सबसे प्रारंभिक संगठन संगठन का अवधिता करता है। जिले में अवधिता करने वाले मानसिक संगठन संगठन (राज्य समिति) विभेद अवधिता संगठन होते। निम्नलिखित संगठन संगठन के ही संगठन संगठन होते।

i. जिला कर्मिका: संगठन संगठन
ii. चुनाव अवधिता: संगठन संगठन
iii. सुदूर प्रदेशी अवधिताओं, जिला परिषद
iv. संगठन संगठन या विभाग प्राधिकार के बेंच/क्षेत्र
v. जिले में भारी संगठन संगठन (हार्मोनी)
vi. जिले के सभी संगठन संगठन संगठन (विभागीय)
vii. अंतर्द्वारा नामित 3 मैं संगठन संगठन (एएसडी)
viii. संगठन संगठन जिले, संघविभाग और अपरीबंधित क्षेत्रों के जिले संगठन संगठन अवधिताओं (हार्मोनी)
ix. नेता ग्रांथिकार या प्रतिनिधि
x. जिला निवास संगठन
xi. जिला जिला अवधिता
xii. जिले में विभेद निर्माण संगठन (प्रेमीश्युली) के प्रारंभिक अवधिताओं
2. निर्देशानुसार निम्नलिखित के विचार दर्शाते हैं:-

(i) जिले के मुख्य निदेशक अधिकारी की निगरानी में लिखे गए कानूनों के अनुसार चालू किये जाने की निगरानी।
(ii) जिले के मुख्य निदेशक अधिकारी के अनुसार चालू किये जाने की निगरानी।

3. निर्देशानुसार निम्नलिखित के विचार दर्शाते हैं:-

(i) जिले के मुख्य निदेशक अधिकारी की निगरानी में लिखे गए कानूनों के अनुसार चालू किये जाने की निगरानी।
(ii) जिले के मुख्य निदेशक अधिकारी के अनुसार चालू किये जाने की निगरानी।

4. इसे राजस्वीय अधिकारी और राजस्वीय अभियोजन के अनुसार कार्य किया जाएगा।

अभियोजन, संपर्क संचिक (परिचय)

नोट:- (i) आर्टिकल 250(4)/2007-आर्टिकल दिनांकित 28 नवंबर, 2017
d(ii) आर्टिकल 250(4)/2017-आर्टिकल दिनांकित 30 अगस्त, 2019
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
NOTIFICATION

New Delhi, the 19th December, 2019

No. RT-250403/0/2017-RS.—In supersession of earlier notifications, Member of Parliament’s Road Safety Committee is hereby constituted in each district of the country to promote awareness amongst road users under the chairmanship of Hon’ble Member of Parliament (Lok Sabha) from the district. If the district has more than one Member of Parliament (M.P.), then the senior most M.P. would be the Chairman of the Committee. The Hon’ble Member of Parliament (Rajya Sabha), residing in the district, shall be special invitee. The Committee shall comprise of following members:

i. District Collector – Member Secretary
ii. Superintendent of Police
iii. Chief Executive Officer, Zila Parishad
iv. Mayor/Chairman of the Municipal Corporation or Development Authority
v. All Members of Legislative Assembly (MLA) of District
vi. All Sub Divisional Magistrate of Districts
vii. 3 Non-Government Organization (NGO) as nominated by Chairman
viii. District Level Officer (DLO) of Stake Holder Departments, Institutions and Automobile Dealers
ix. Representative of Trade Association
x. District Civil Surgeon
xi. District Education Officer
xii. Senior most officer of Public Works Department (PWD) in the district
xiii. Officer-in-Charge of National Highways Division of PWD for the district
xiv. Officer-in-Charge of NHAI for the District
xv. Regional Transport Officer (RTO)/Assistant Regional Transport Officer (ARTO) from the Transport Department from district Head Quarter

2. The terms of reference of the District Road Safety Committee shall be as under:
   (i) Monitoring of road safety activities in the district
   (ii) Monitoring of road accidents data
   (iii) Identification and study of causes of road accidents
   (iv) To provide suggestions to the National/States Road Safety Council
   (v) Reviewing and monitoring of the work relating to identification & rectification of black spots as per protocol and all road engineering measures
   (vi) Ensuring implementation of road safety standards
   (vii) Create and implement road safety action plan for the district with specific targets for accident/fatality reduction
   (viii) To discuss and strengthen the implementation of 4 E’s Programme i.e. Education, Enforcement, Emergency care and Engineering
   (ix) Reviewing of the speed limits and traffic calming measures
   (x) Formulation of strategies to motivate Good Samaritans in the district
   (xi) Establishment of traffic park-cum-training centre at town/city and Gram Panchayat in a district
   (xii) Promoting road safety campaign in the District
   (xiii) To discuss any other issue related to road safety

3. The Committee will meet at least once in a quarter or at such frequency as it may decide. Minutes of the meeting along with action taken on the decisions of the previous meetings shall be sent to the Director
General of Police and Transport Commissioner of the State. The same shall also be uploaded on the website of the Ministry of Road Transport and Highways.

4. This issue with the approval of Hon'ble Minister of Road Transport and Highways.

AIBHAY DAMILI, Jr. Secy. (Transport)

Note: Earlier Notifications (i) RT-25043/03/2017-RS dated 28th September, 2017
(ii) RT-25033/03/2017-RS dated 30th August, 2019

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